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C.A.No. 2-3 OF 2002
ITEM NO.101
PART-HEARD

COURT NO.7

SEC -XVII

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(S).2-3 OF 2002@@
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Prakash Khandre

Appellant(s)

VERSUS

Vijaya Kumar Khandre & Ors.

Respondent(s)

(with appln. for permission to place addl. documents on record)

WITH

C.A. No.1455/2002

(with office report)

DATE: 11-4-2002 These matters were called on for hearing today. @@

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CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE BISHESHWAR PRASAD SINGH
HON'BLE MR. JUSTICE H. K. SEMA

For Appellant (s) : Mr. Ashok Desai, Sr. Adv.
in CA 2-3/2002 Ms. Indu Malhotra, Adv.
Mr. Vikram Mehta, Adv.
Mr. Dheeraj Nair, Adv.
Ms. Madhu Sweta, Adv.

for Res. No.1 in Mr. Shanti Bhushan, Sr. Adv.
CA 2-3/2002 & for Mr. KN Bhat, Sr. Adv.
Appellant in Mr. Sanjay Pathak, Adv.
CA 1455/02 Mr. Manish Jha, Adv. for
Mr. Manmohan, Adv.
Mr. K Rajeev, Adv.

For Res. No.1 in : Mr. Vijay Kumar Majage, Adv.
CA 2/02 and Mr. S Sukumaran, Adv.
Res. No.2 in Mr. Gangadhar Mayage, Adv.
CA 1455/02 Ms. Divya Nair, Adv. for
Mr. VK Sidharthan, Adv.

Mr. Randhir Singh Jain, Adv.

Mr. Sanjay R Hegde, Adv.
Mr. Satya Mitra, Adv.

for Res.No.4 in Mr. Shanthakumar V Mahale, Adv. for
CA 2-3/2002 Mr. Rajesh Mahale, Adv.

UPON hearing counsel the Court made the following

O R D E R@@

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Mr. Shanti Bhushan, learned senior counsel resumed his arguments at 11.30 a.m. and concluded at 12.20 p.m. Thereafter
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Mr. KN Bhat, learned senior counsel started his arguments and concluded at 12.40 p.m. Thereafter Mr. Ashok Desai, learned senior counsel re-started his arguments and concluded at 3.45 p.m. Thereafter Mr. Shanti Bhushan, learned senior counsel re-started his arguments.

Arguments concluded.

Judgment reserved.

Liberty to file reference by 13th April, 2002.

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(Vijay Kr. Sharma)
Court Master

(K.K. Chadha)
Court Master